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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No.
~~X.T.A. No.~~

232 of 1990.

DATE OF DECISION 26/09/1994.

Shri Nanu Ukabhai Petitioner

Shri M.K.Paul Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri R.M.Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. K.Ramamoorthy : Member (A)

The Hon'ble Mr. Dr. R.K.Saxena : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

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Shri Nanu Ukabhai,
 Head TXR, Railway Station,
 Veraval.

...Applicant.

(Advocate : Shri M.K.Paul)

Versus

1. The Union of India,
 owing Western Railway,
 Through : The General Manager,
 Western Railway,
 Churchgate,
 Bombay - 400 020.
2. The Divisional Manager,
 Western Railway,
 Bhavnagar Para,
 Bhavnagar.

...Respondents.

(Advocate : Shri R.M.Vin)

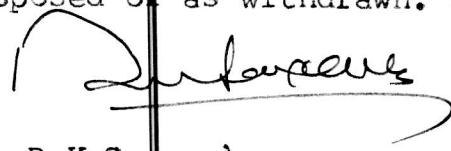
ORAL JUDGMENTO.A.NO. 232 OF 1990.Date : 26/09/1994.

Per : Hon'ble Mr.R.K.Saxena : Member (J)

Shri Nanu Ukabhai came to the Tribunal with this application seeking directions to the respondents that he may be promoted with effect from the date from ~~which~~ his juniors were promoted; and the adverse remarks written in his record for the years 1981, 82, 83, and 84, should be ~~expressed~~ ^{expressed}. When the matter came up for hearing, the learned counsel for the applicant pointed out that the promotion to the applicant was given with effect from 1.3.1993, but the date of promotion to his juniors was different and therefore, it was urged that the respondents should give the promotion

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to the applicant with effect from 25.9.1985, although this date was according to the counsel for the applicant was wrongly written in the application as 25.9.1984. The learned counsel for the respondents has no objection if the applicant makes a representation in this regard. The learned counsel for the applicant is prepared to make a representation to the respondents within two weeks from the date of receipt of this order and the respondents are directed to dispose of the said representation, if necessary after hearing the applicant, within a period of 16 weeks, thereafter. The applicant is granted leave to withdraw the application with permission to approach the Tribunal if necessary. Accordingly, the application stands disposed of as withdrawn. No order as to costs.



(Dr. R. K. Saxena)
Member (J)



(K. Ramamoorthy)
Member (A)

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